The Uttar Pradesh Contingency Fund (Amendment) Act, 1970

Act 21 of 1970

Keyword(s):
Consolidated Fund, contingency

UTTAR PRADESH CONTINGENCY FUND (AMENDMENT) ACT, 1970
(U. P. Act No. 21 of 1970)

[*Authoritative English Text of the Uttar Pradesh Akasmikta Nidhi (Sanshodhan) Adhiniyam, 1970.*]

AN ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950

It is hereby enacted in the Twenty-first year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1970.

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950—

   (i) after sub-section (2) the following sub-section shall be inserted, namely:

   "(3) The State Government shall, on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1970, withdraw a further sum of four crores of rupees out of the Consolidated Fund of the State and place it to the credit of this Fund";

   (ii) in the marginal heading after the words "and a further sum of two crores of rupees" the words "and another sum of four crores of rupees" shall be inserted.

[*For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary), dated May 2, 1970.*]
(Passed in Hindi by the Uttar Pradesh Legislative Assembly on May 4, 1970 and by the Uttar Pradesh Legislative Council on May 15, 1970.)

[Received the Assent of the Governor on June 3, 1970 under Article 200, of the Constitution of India and was published in the Uttar Pradesh Gazette (Extraordinary), dated June 6, 1970.]

Price 75 Paise

SUP—AP 117 Genl (Leg) -1970. 1,848 (M)
उत्तर प्रदेश आकर्षितका निधि (संशोधन) अधिनियम, 1972
(उत्तर प्रदेश अधिनियम संख्या 3, 1972)

[उत्तर प्रदेश विधान सभा ने दिनांक 3-1-1972 दिन में उत्तर प्रदेश विधान परिषद में दिनांक 7-1-1972 दिन में बैठक में स्वीकृत किया।]

[‘भारत का संविधान के बन्दूकें 200 के अन्तर्गत राज्यपाल ने दिनांक 19-1-1972 दिन में निधि प्राप्त करने की स्थिति प्रदान की। उत्तर प्रदेश आकर्षितका निधि (संशोधन) अधिनियम ने दिनांक 20-1-1972 को प्रकाशित किया।]

उत्तर प्रदेश आकर्षितका निधि अधिनियम, 1950 की वर्तमान संशोधन करने के लिए अधिनियम

उत्तर प्रदेश अधिनियम
संख्या 19, 1950
कहलायेगा।

उत्तर प्रदेश आकर्षितका निधि अधिनियम, 1950 की चारा 4 में:

(1) उपाधारा (3) के पश्चात् निन्मलिखित उपाधारा बढ़ा दी जायः प्रवर्ति:

(4) उत्तर प्रदेश आकर्षितका निधि (संशोधन) अधिनियम, 1972 के प्रारम्भ होने पर राज्य सरकार वह करोड़ रुपये की ओर धनराशि राज्य की संहत निधि में से निकालेगी और उसे इस निधि में जमा कर देगी।

(2) पारंपरिक रूप में शंक तथा बृहत् 4 करोड़ रुपये की एक ओर धनराशि तथा शंक 'का निकाला जाना' के बीच में शंक तथा शंक 'तथा 10 करोड़ रुपये की एक ओर धनराशि' रख दिये जायें।

उत्तर प्रदेश आकर्षितका निधि अधिनियम, 1950 की चारा 6 और उपाधारा (1) के रूप में पुनर्अन्वेषित किया जाय और निन्मलिखित उपाधारा (2) के रूप में जोड़ दिया जायः प्रवर्तित:

(2) इस अधिनियम के प्रभीन बनाये गये सभी नियम, नियम जाने के पश्चात्, यथाशक्य शंक राज्य विधान सभा, मंडल के प्रकाश सदन के समार, जब उसमा तन हो रहा हो, उसके एक सम या एकाएकिक अभावस्थल सदनों में कम से कम तीस दिन की प्रवर्ति पर्यन्त रखे जायेंगे और, जब तक कि फिर से बदल का दिन निवारित न हो जाया जाय, गठबंधन में प्रकाशित होने के दिनांक के, ऐसे परिसरों या प्रमुखों के प्रभीन रहते हैं प्रभावी होंगे जो विवाद साधन के दोनों दल उत्तर प्रवर्ति में करने के लिए सहमत हों, किन्तु इस प्रकार का कोई नियम या प्रमुख मुख्य नियमों के प्रभीन पहले की गयी किसी बात की वैधता पर प्रतिवध प्रभाव न होगा।

[उदेख हौ विरोधी कारांके के निवारण के लिए कुपल के दिनांक 1-1-1972 दिन में सरकारी राजसमारण गठबंधन दीवाली।]

Price 05 Paise
UTTAR PRADESH CONTINGENCY FUND (AMENDMENT) ACT, 1973
(U. P. Act No. 4 of 1973)

[*Authoritative English Text of the Uttar Pradesh Akasmikata Nidhi (Sanvichadhan) Adhiniyam, 1973]*

AN ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950.

IT IS HEREBY enacted in the Twenty-third Year of the Republic of India as follows:

1. This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1973.

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950,—

(i) After sub-section (4), the following sub-section shall be inserted, namely:

“(5) The State Government shall, on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1973, withdraw a further sum of ten crores of rupees out of the Consolidated Fund of the State and place it to the credit of this Fund”;

(ii) In the marginal heading, after the words “and another sum of ten crores of rupees”, the words “and a further sum of ten crores of rupees” shall be inserted.

3. (i) The Uttar Pradesh Contingency Fund (Amendment) Ordinance, 1972, is hereby repealed.

(ii) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act, as if this Act was in force at all material times.

(*For Statement of Objects and Reasons, please see Uttar Pradesh Gazette Extra-Ordinary, dated December 14, 1972.*)

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on January 11, 1973, and by the Uttar Pradesh Legislative Council on January 18, 1973.)

(Received the Assent of the Governor on January 22, 1973 under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated January 22, 1973.)


Price 5 Paise
THE UTTAR PRADESH CONTINGENCY FUND (AMENDMENT) ACT, 1976*

[U. P. ACT NO. 38 OF 1976]

[Authoritative English Text of the Uttar Pradesh Akasmikata Nidhi (Sanshodh) Adhiniyam 1976]

AN

ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950.

IT IS HEREBY enacted in the Twenty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1976.

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950—

(i) after sub-section (6), the following sub-section shall be inserted, namely:—

"(7) The State Government shall withdraw, on August 18, 1976, a sum of ten crores of rupees, and on October 4, 1976, withdraw a further sum of ten crores of rupees out of the Consolidated Fund of the State and place the same to the credit of the Fund."

(ii) for the existing marginal heading, the following shall be substituted, namely:—

"Withdrawal of sums out of the Consolidated Fund of the State and credit thereof to the Contingency Fund."

3. (1) The Uttar Pradesh Contingency Fund (Amendment) Ordinance, 1976 and the Uttar Pradesh Contingency Fund (Second Amendment) Ordinance, 1976 are hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinances shall be deemed to have been done or taken under this Act, as if this Act were in force at all material times.

*[For Statement of Objects and Reasons, please see Uttar Pradesh Gazette, (Extraordinary) dated November 8, 1976.]

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on November 1, 1976 and by the Uttar Pradesh Legislative Council on November 4, 1977.)

(Received the Assent of the Governor on November 7, 1976 under Article 200 of the Constitution of India and was published in Part I (a) of the Legislative Supplement of the Uttar Pradesh Gazette, Extraordinary, dated November 19, 1976.)

Price 10 Paise
No. 2649(2)/XVII-V—1(Ka)-18-1982

Dated Lucknow, September, 10, 1982

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Akasmikata Nidhi (Sanshodhan) Adhiniyam, 1982 (Uttar Pradesh Adhiniyam Sankhya 23 of 1982) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 9, 1982.

THE UTTAR PRADESH CONTINGENCY FUND (AMENDMENT) ACT, 1982

[U. P. ACT NO. 23 OF 1982]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950

IT IS HEREBY enacted in the Thirty-third Year of the Republic of India as follows :-

1. (1) This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1982.

   (2) It shall be deemed to have come into force on June 19, 1982.

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950, after sub-section (8), the following sub-section shall be inserted, namely :

   "(9) The State Government shall, on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1982, withdraw a further sum of fifty crores of rupees out of the Consolidated Fund of the State and place the same to the credit of the Fund."

3. (1) The Uttar Pradesh Contingency Fund (Amendment) Ordinance, 1982 is hereby repealed.

   (2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under this Act, as if the provisions of this Act were in force at all material times.

By order,

G. B. SINGH,

Sachiv.
No. 1430(2)/XVII-V-1—1(KA)-27-1985

Dated Lucknow, August 14, 1985

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Akasmikata Nidhi (Sanshodhan) Adhiniyam, 1985 (Uttar Pradesh Adhiniyam Sankhya 16 of 1985), as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 14, 1985:

THE UTTAR PRADESH CONTINGENCY FUND (AMENDMENT)
ACT, 1985

[U. P. Act No. 16 of 1985]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950

IT IS HEREBY enacted in the Thirty-sixth Year of the Republic of India as follows:

Short title. 1. This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1985.

Amendment of section 4 of U. P. Act XIX of 1950.

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950, after sub-section (9), the following sub-section shall be inserted, namely:

“(10) The State Government shall, on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1985, withdraw a further sum of fifty crores of rupees out of the Consolidated Fund of the State, and place the same to the credit of the Fund.”

By order,

B. L. LOOMBA,

Sachiv.
No: 1938 (2)/XVII-V-1-1 (KA) 28-1989

Dated Lucknow, October 6, 1989

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Akasmikata Nidhi (Sanoshodhan) Adhiniyam, 1989 (Uttar Pradesh Adhiniyam Sankhya 24 of 1989), as passed by the Uttar Pradesh Legislature and assented to by the Governor on October 6, 1989.

THE UTTAR PRADESH CONTINGENCY FUND (AMENDMENT) ACT, 1989

(U.P. ACT NO. 24 OF 1989)

(As passed by the U. P. Legislature)

AN ACT

For the purpose of further amending the Uttar Pradesh Contingency Fund Act, 1950.

IT IS HEREBY enacted in the Fortieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1989.

   (2) It shall be deemed to have come into force on June 3, 1989.

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950, hereinafter referred to as the principal Act, after sub-section (10), the following sub-section shall be inserted, namely:

   “(11) The State Government shall, on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1989, withdraw a further sum of two hundred crores of rupees out of the Consolidated Fund of the State, and place the same to the credit of the Fund.”

3. (1) The Uttar Pradesh Contingency Fund (Amendment) Ordinance, 1989, is hereby repealed.

   (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provision of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,

NARAYAN DAS,
Sachiv.
No. 1715(2)/XVII-V-1-1(KA)32/1990

Lucknow Dated, July 6, 1990

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Aakasmikta Nidhi (Sanshodhan) Adhiniyam, 1990 (Uttar Pradesh Adhiniyam Sankhya 13 of 1990) as passed by the Uttar Pradesh Legislature and assented to by the Governor on July 6, 1990.

THE UTTAR PRADESH CONTINGENCY FUND (AMENDMENT) ACT, 1990

[U. P. Act No. 13 of 1990]

(As passed by the U.P. Legislature)

AN ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950

It is hereby enacted in the Forty-first year of the Republic of India as follows:

1. This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1990.

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950, after sub-section (11), the following sub-section shall be inserted, namely—

“(12) The State Government shall, on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1990, withdraw a further sum of two hundred crores of rupees out of the Consolidated Fund of the State, and place the same to the credit of the Fund.”

By order,

NARAYAN DAS,
Sachiv.
No. 1413 (2)/XVII-V-1-1-(KA) 25-95

Dated Lucknow, August 1, 1995

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Aakasmikta Nidhi (Sanskadhan) Adhiniyam, 1995 (Uttar Pradesh Adhinilyam Sankhya 13 of 1995) as passed by the Uttar Pradesh Legislature and assented to by the Governor on July 31, 1995:

THE UTTAR PRADESH CONTINGENCY FUND (AMENDMENT) ACT, 1995
(U. P. ACT No. 13 of 1995)

[AS passed by the Uttar Pradesh Legislative]

AN

ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950.

1. (1) This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1995.

   (2) It shall be deemed to have come into force on March 31, 1995.

   (3) It shall remain in force for a period of seven months from the date of its commencement but its expiry under the operation of this sub-section shall not affect:

   (a) the previous operation of, or anything duly done or suffered under this Act, or

   (b) any right, privilege, obligation, or liability acquired, accrued or incurred under this Act.
2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950, hereinafter referred to as the principal Act, after sub-section (12), the following sub-section shall be inserted, namely:—

“(13) The State Government shall on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1995 withdraw a further sum of four hundred crores of rupees out of the Consolidated Fund of the State and place the same to the credit of the Fund.”

3. (1) The Uttar Pradesh Contingency Fund (Amendment) Ordinance, 1995 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,
N. K. NARANG,
Pramukh Sevak.